

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 320/2022

PRADEEP GOYAL

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION )

Date : 11-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Charu Mathur, AOR

For Respondent(s)

Mr. S. Ganesh,, Sr. Adv.  
Ms. Archana Sahadeva, Adv.UPON hearing the counsel the Court made the following  
O R D E RBy way of this petition under Article 32 of the  
Constitution of India, the following reliefs are sought:

"a. Issue a writ of mandamus or any other appropriate writ, order or direction to the respondents to take all necessary steps to implement a system for electronic (digital) generation of a Document Identification Number(DIN) for all communications sent by the state tax officers to taxpayers and other concerned persons;

b. Issue a writ of mandamus or any other appropriate writ, order or direction to the GST Council to consider and take a policy decision in respect of implementation of DIN system by all the states;

c. Issue a writ of mandamus or any other appropriate writ, order or direction to the Central Government/CBIC to introduce centralised DIN for the entire country;

contd..

d. pass such further order(s) as may be deemed fit and proper in facts and circumstances of the present case, in the interest of justice."

From the averments in the petition, it appears that the State of Karnataka and the State of Kerala have implemented the system for the electronic (Digital) generation of a Document Identification Number (DIN) for all communications sent by the State Tax Officers to the taxpayers and other concerned persons.

A grievance is voiced so far as the other States are concerned that they have not implemented the same. Let one advance copy of the petition be furnished to the Central Agency and to Shri Balbir Singh, learned ASG to whom we have requested to appear in the matter.

At the request of Shri Balbir Singh, learned ASG, put up the matter on 18.07.2022.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASSISTANT REGISTRAR